

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UN-STARRED QUESTION NO.1510
ANSWERED ON- 14/03/2023
PHALGUNA 23, 1944 (SAKA)

EFFORTS MADE TO WIDEN TAX NET IN THE COUNTRY

1510. SHRI ANIL DESAI:

Will the Minister of FINANCE be pleased to state:

- (a) the details of tax collected during last five years, year-wise;
- (b) the number of tax payers in the 30 per cent and above bracket;
- (c) the effort made to widen the tax net in the country; and
- (d) the action Government has taken against those hiding their real income?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): The details of Central Taxes collected during the last five financial years are as under:

(Rs in Crores)

Financial Year	Gross Tax Revenue
2017-18	19,19,008
2018-19	20,80,465
2019-20	20,10,059
2020-21	20,27,104
2021-22	27,09,315

Sources : Receipt Budget for the years 2017-18 to 2021-22.

(b): The details are as under:-

Individual Taxpayers Falling in 30% Tax Slab*	
Assessment Years	Taxpayers
2021-22	48,40,781
2022-23	60,81,268

***Individual Taxpayers Falls in 30% Tax Slab if:**

(1) Aggregate Income > 10 Lakh and opted for old tax regime

OR

(2) Aggregate Income > 15 Lakh and opted for new tax regime

Exclusion:

(1) NRI **and**

(2) Senior Citizens **and**

(3) Super Senior Citizens

#Source: Pr.DGIT (Systems), CBDT

(c): The efforts to widen the tax net in the country are detailed below:

(i) Addition of new SFTs (Statements of Financial Transactions)

(ii) Non Filers Monitoring System (NMS) e-Campaign

(iii) Risk Management Strategy (RMS)

(iv) Annual information Systems (AIS)

(v) Mandatory Quoting of PAN and linking of PAN and Aadhaar

(vi) The Income-tax Department has launched '**Project Insight**' to strengthen the non-intrusive information driven approach to increasing tax compliance. Project Insight's focus is on three goals namely:

(a) Promote voluntary compliance and deter non-compliance.

(b) To impart confidence that all eligible persons pay appropriate tax.

(c) To promote fair and judicious tax administration.

(vii) The scope of TDS/TCS has been progressively expanded for widening the tax base by bringing several new transactions into the ambit of Tax Deduction at Source (TDS) and Tax Collection at Source (TCS).

(viii) The Department has also signed Memoranda of Understanding (MoU) with Ministry of Micro, Small and Medium Enterprises (MoMSME), Central Board of Indirect Taxes and Customs (CBIC) and SEBI to enable exchange of information and inter-agency cooperation in order to identify tax loopholes and widen the tax net and prevent revenue leakages.

(ix) In addition to the above measures, the Department seeks to bring people earning above the exemption limit by formulating region-specific strategies by the field authorities for identifying potential non-filers, holding of outreach programmes to encourage voluntary compliance and extensive use of mass media for creating

awareness, issuing statutory notices to enforce compliance, simplification in income-tax returns and filing process to encourage voluntary filing.

(x) The Government has undertaken several measures such as setting up Taxpayers' Lounges at various events, trade fairs and exhibitions to raise tax awareness among the general public and school going children. These Taxpayers' Lounges provide various services for taxpayers like assistance in e-Filing and Form 26AS (tax-credit) related queries, assistance in application for PAN/e-PAN, Aadhaar-PAN linking and PAN related queries, etc.

(xi) E-mails and SMS reminders are issued to taxpayers to file their return and pay their due taxes. Publicity campaigns have been launched on TV channels, Radio, Print Media, Cinema Halls and Facebook page of the Department to raise awareness on due dates for filing advance tax, filing of Income Tax Returns, TDS and PAN-Aadhaar linkage. Publicity campaigns are also run through SMS, You Tube and Twitter handle of the Department.

(xii) The Department has published more than 25 brochures covering various topics on Income-tax and other allied laws which can be downloaded on Android and iOS phones and are also distributed through Aayakar Sewa Kendras (ASK) and Taxpayers' Lounges. Further, new board games, puzzles and comic books were launched for children i.e. future taxpayers during the Amrit Mahotsav Iconic week held in June, 2022.”

(d): Whenever any instance of tax evasion comes to the notice, the Income Tax Department takes appropriate actions including conducting searches & surveys, assessment of income, levy & recovery of tax, imposition of penalty and launching of prosecution as per the provisions of the Income Tax Act, 1961 against such tax evader(s).
